



Though the counter affidavit is primarily confined with the registration of a First Information Report, but as on date even the learned State counsel seems to be not aware about the investigation which is being carried out by the police.

Considering the seriousness of the allegations, the matter is adjourned to be listed on 21.04.2026, by which date, learned A.C. to G.P.-I shall file a supplementary affidavit indicating the investigation which has been carried out so far in details.

List accordingly.

**(Rongon Mukhopadhyay, J.)**

Dated, the 1<sup>st</sup> April, 2026  
Pramanik/-  
Uploaded on 08/04/2026